[डा० लक्ष्मीनारायण पाण्डेय]

यता की मांग की गई किन्तु केन्द्र सरकार द्वारा इस प्रश्न को बार बार टाला जा रहा है।

मध्य प्रदेश को इस कारण 16.50 करोड़ का लास हुआ है। उसके कारण केन्द्र द्वारा आधी सहायता जो दी जानी थी वह नहीं दी जा रही है। इसी संदर्भ में विज्ञान भवन में एक बैठक आयोजित हुई थी। उसका एक अंश मैं उद्धृत करना चाहता हूं।

Item 16. National Permit Scheme: Progress and latest position regarding abolition of Octroi.

40. The Chief Minister U.P. pointed out that the number of national permits issued for some zones were inadequate. He was informed that it had been decided to raise the number of permits to 8050. The Union Minister of Shipping and Transport advised Chief Ministers to abolish octroi duty and consider imposing extra tax.

इसके आगे यह महत्वपूर्ण है :

He indicated that the Central Govt. were contemplating to compensate 50 per cent of their loss of revenue due to the abolition of Octroi duty. The Chief Minister of Madhya Pradesh mentioned that this State had already imposed tax at sale point rather than at the Octroi terminal.

केन्द्र सरकार का यह नैतिक कर्त्तव्य है और दायित्व भी है कि वह मध्य प्रदेश को जो घाटा हो रहा है उसकी पूर्ति की दिशा में कदम उठाए। क्योंकि केन्द्र द्वारा घाटे की पूर्ति न करने से मध्य प्रदेश राज्य पर आर्थिक भार बढ़ा है। मध्य प्रदेश सरकार द्वारा इस मामले में पत्र भी लिखा गया है। उसके बारे में केन्द्र सरकार द्वारा किसी प्रकार की जानकारी न होने की बात कही गई। मैंने इसी संदर्भ में गत 22 मार्च को एक प्रश्न उपस्थित किया था। उसका नकारात्मक उत्तर दिया गया था। यहां श्रम तथा संसदीय कार्य राज्य मंत्री भी उपस्थित हैं। मैं उनका ध्यान इस ओर आकर्षित करना चाहता हूं तथा मंत्री महोदय से आश्वासन चाहता हूं कि वह इस पर विचार करेंगे और इन सभी तथ्यों को देखते हुए मध्य प्रदेश को जो सहायता दी जानी है और जिस की वह पात्र है, उसको देने की व्यवस्था करेंगे।

(v) REPORT OF EXPERT COMMITTEE RECOMMENDING CLOSURE OF THERMAL POWER STATIONS IN AGRA TO SAVE TAJ MAHAL FROM POLLUTION

SHRI P.K. DEO (Kalahandi): Mr. Deputy Speaker, Sir, it is a matter of great concern that the expert committee appointed by the Department of Technology has reported that the two thermal power stations of 10 M.W. each near the Agra fort and Itmat-du-dullah by releasing sulphur diovide and other polluting matter and the coal based locomotives in the Agra marshalling yard have caused a threat to Taj Mahal. The Committee has also suggested that no polluting industry should be established north-west of the Taj.

In view of the international importance of Taj Mahal and the Government's primary duty to preserve the Taj Mahal in its original purity, it is urged that the Government should take early action to shift the thermal power stations to a distant place so that no sulphur dioxide or any polluting matter emanating from them can spoil the Taj Mahal and suggest that coal based locomotives be not permitted to operate in the Agra Marshalling Yard.

As a member of the Central Board of Archaeology, I deem it my duty to bring it to the notice of the august House.